

[English]

MR. DEPUTY SPEAKER: That which is beyond the text may not form part of the record as per rules.

[Translation]

(v) Need to open a school and a hospital for railway employees in Jahanabad (Bihar)

SHRI RAMASHRAY PRASAD SINGH (Jahanabad): Jahanabad junction comes under the Eastern Railway. Due to absence of primary school and hospital, the railway employees posted there are facing much hardship. I would like to demand from the hon. Minister of Railways that a middle-level school and a 15 bed hospital should be opened for the benefit of the railway employees of Jahanabad and their families.

(vi) Need for effective measures to control the monkey disease rampant in different parts of Karnataka State

[English]

SHRI G. DEVARAYA NAIK (Kanara): The Monkey Disease originate in the hilly area of Kysanlir (Karnataka) and now it is rampant in Uttara Kannada, Dakshina Kannada and Shimoga districts. Unfortunately, the affected people are the downtrodden sections of the society who go to the forest to fetch firewood. They depend upon firewood for their livelihood. Since 1970 this disease has affected the people in the above mentioned districts and so far it has claimed more than 300 lives. At present it has taken a serious turn. Hence it is high time for the Centre to rush all kinds of relief measures to the above districts including medicines.

In Shimoga there is one medical research centre to manufacture serum. Such research centres must be set in both Uttara Kannada and Dakshina Kannada as

Shimoga is too far from these two districts.

13.21 1/2 hrs.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL

**Amendment recommended by Rajya
Sabha**

MR. DEPUTY SPEAKER: Now, consideration of Rajya Sabha Amendments. The Minister may move the motion for consideration of the amendments made by the Rajya Sabha and will speak briefly.

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): I beg to move:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Code of Criminal Procedure, 1973 be taken into consideration:

Amendment

Clause 2

1. That at pages 1 and 2, lines 10 to 18 and 1 to 9 respectively be *deleted*.
2. That at page 2, line 10, for the brackets, figures and words "(2) Notwithstanding anything contained in sub-section (1)" the figures, brackets and words "166A (1) Notwithstanding anything contained in this Code" be *substituted*.
3. That at page 2, line 24, for the brackets and figure "(3)" the brackets and figures "(2)" be *substituted*.
4. That at page 2,